

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.197/2003
in
O.A. NO.2196/2002

This the 22nd day of July, 2003

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Abid Ali Khan & Ors.

... Applicants

-versus-

Union of India & Ors.

... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

Here is an application seeking review of order dated 26.5.2003 in OA No.2196/2002. It has been pointed out that while Pharmacists (Homeopathy) have been granted financial upgradation under the Assured Career Progression (ACP) Scheme in the scale of Rs.5500-9000 and Rs.6500-10500 though there was no hierarchy in their cadre as on 9.8.1989 when the ACP Scheme was put into effect, applicants who are similarly placed as Pharmacists (Homeo) have been denied the benefit of the ACP Scheme in the scales of Rs.5500-9000 and Rs.6500-10500.

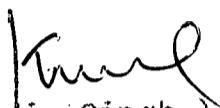
2. If respondents have erroneously accorded the aforesigned scales to Pharmacist (Homeo), it does not necessarily follow that applicants should also be given financial upgradation under the ACP Scheme in scales of Rs.5500-9000 and Rs.6500-10500. It has not been pointed out that these higher scales are in accordance with the existing hierarchy in a cadre/category of posts. As

Vn

- 2 -

such. respondents have been in the right not to grant financial upgradations to applicants under the ACP scheme in the scales of Rs.5500-9000 and Rs.6500-10500.

3. No convincing grounds exist for reviewing the orders in question. The review application is dismissed, therefore, in circulation.


(Kuldip Singh)

Member (J)


(V. K. Majotra)

Member (A)

/as/